(iii) any sports institute, stadium, sports complex or competition or games venue, whether residential or not used for training, sports or other activities relating thereto;

(iv) any place visited by the employee arising out of or during the course of employment including transportation provided by the employer for undertaking such journey;

(v) a dwelling place or a house.

Tapping of expertise of retired Government officials

555. SHRI SALIM ANSARI: Will the PRIME MINISTER be pleased to state:

(a) whether Government is considering a proposal to tap expertise of huge pool of retired Government officials in order to contribute to the country's growth story, if so, the details of the proposal; and

(b) whether any "concept paper" has been prepared for giving pre-retirement counseling to Government officials and if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) and (b) Department of Pensions and Pensioners' Welfare has launched an initiative on pilot basis for 2000 pensioners to prepare the individual for life after retirement and to channelize energy, experience and skill of retired and retiring Government personnel into meaningful voluntary work.

Under this initiative, one of the components is to conduct pre-retirement counseling workshop to help the retiring Central Government civil employees to transit smoothly into post retirement phase.

Declaration of assets and liabilities by Government officials

556. SHRI SALIM ANSARI: Will the PRIME MINISTER be pleased to state:

(a) whether all Government officials have been asked to declare information on assets and liabilities of self, spouses and dependent children by 31st December, 2014;

(b) whether officers of public sector undertakings and Banks are also required to furnish the requisite information to their respective departments; and

(c) if so, the complete details of information required to be furnished by Government employees under the Lokpal and Lokayuktas Acts?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) Yes, Sir. Section 44

of the Lokpal and Lokayuktas Act, 2013 provides that every public servant shall make a declaration of his assets and liabilities in the manner as provided by or under the said Act. The time-limit for furnishing such intimation has been extended upto 31.12.2014 under The Public Servants (Furnishing of Information and Annual Return of Assets and Liabilities and the Limits for Exemption of Assets in Filing Returns) Rules, 2014.

(b) Yes, Sir. Officers of Public Sector Undertakings and Banks are also public servants within the meaning of the said Act and are accordingly required to comply with the provisions of section 44 of the Act relating to submission of information regarding their assets and liabilities.

(c) Sub-section (5) of section 44 mandates that the information and annual return regarding assets and liabilities shall be furnished by the public servant to the competent authority in such form and in such manner as may be prescribed. In exercise of the said power, the Central Government has notified the Public Servants (Furnishing of information and Annual Return of Assets and Liabilities and the Limits for Exemption of Assets in Filing Returns) Rules, 2014 in the Official Gazette on 14th July, 2014. A copy of the format in which the information is to be provided is given in Statement (*See* below).

Statement

Return of Assets and Liabilities on First Appointment or on the 31*st March,* 20.....*

(Under Sec. 44 *of the Lokpal and Lokayuktas Act,* 2013*.)*

1.	Name of the Public servant in full	.....
	(in block letters)	.....
2.	(a) Present public position held	.....
	(Designation, name and address	.....
	of organisation)	.....
	(b) Service to which belongs	.....
	(if applicable)	.....

Declaration:

I hereby declare that the return enclosed namely, Forms I to IV are complete, true and correct to the best of my knowledge and belief, in respect of information due to be furnished by me under the provisions of section 44 of the Lokpal and Lokayuktas Act, 2013.

Date..... Signature .....

* In case of first appointment please indicate date of appointment.

Note 1. This return shall contain particulars of all assets and liabilities of the public servant either in his/her own name or in the name of any other person. The return should include details in respect of assets/liabilities of spouse and dependent children as provided in Section 44 (2) of the Lokpal and Lokayuktas Act, 2013.

[(Section 44(2): A public servant shall, within a period of thirty days from the date on which he makes and subscribes an oath or affirmation to enter upon his office, furnish to the competent authority the information relating to:—

(a) the assets of which he, his spouse and his dependent children are, jointly or severally, owners or beneficiaries;

(b) his liabilities and that of his spouse and his dependent children.]

Note 2. If a public servant is a member of Hindu Undivided Family with co-parcenary rights in the properties of the family either as a 'Karta' or as a member, he should indicate in the return in Form No. III the value of his share in such property and where it is not possible to indicate the exact value of such share, its approximate value. Suitable explanatory notes may be added wherever necessary.

Note 3. "dependent children" means sons and daughters who have no separate means of earning and are wholly dependent on the public servant for their livelihood. [Explanation below Section 44(3) of Lokpal and Lokayuktas Act, 2013].

FORM NO. I

Details of Public Servant, his/ her spouse and dependent children

Sl. No.		Name	Public Position held, if any	Whether return being filed by him/her, separately
1.	Self			
2.	Spouse			
3.	Dependent-1			
4.	Dependent-2			
5.*	Dependent-3			

* Add more rows, if necessary.

Date..... Signature.....

FORM NO. II

Statement of movable property on first appointment or as on the 31st March, 20...

Details of the movable assets of self, spouse and dependent children:

Sl. No.	Description		Amount in Rupees				
			Self	Spouse	Dependent1	Dependent 2	Dependent 3
(i)	Cash in hand						
(ii)	Details of deposit in Bank accounts (FDRs, Term Deposits and all other types of deposits including saving accounts), Deposits with financial Institutions, Non-Banking financial Companies and Cooperative societies and the amount in , each such deposit	Name of Bank/ Financial Institutions & Nature of Deposit					
(iii)	Details of invest-ment in Bonds, debentures / shares and units in companies/mutual funds and others	Name of company					
(iv)	Details of invest-ment in NSS, Postal Saving, Insurance policies and investment in any Financial instruments in Post office or Insurance Company	Nature of investment					
(v)	Detail of deposit in Provident Fund/ New Pension Scheme	Nature of Investment					
(vi)	Personal loans/ advance given to any person or entity including	Name of Debtor					

Sl. No.	Description		Amount in Rupees				
			Self	Spouse	Dependent1	Dependent 2	Dependent3
	firm, company, Trust etc. and other receivables from debtors and the amount (exceeding) (a) two months basic pay, where applicable. (b) Rupees one lakh in other cases)						
(vii)	Motor Vehicles/ Aircrafts/ Yachts/ Ships (Details of Make, registration number etc. year of purchase and amount)	Nature of vehicle, registration no. & year of purchase					
(viii)	Jewellery, bullion and valuable thing(s) (give details of weight/) JEWLLERY *** OTHER THAN JEWELLERY	Gold Silver Precious stones/ precious metals Gold Silver Precious stones/ precious metals					
(ix)	Any other assets						

Date..... Signature.....

Note 1: Assets in joint name indicating the extent of joint ownership will also have to be given.

Note 2: In case of deposits/Investments, the details including Amount, date of deposit, the scheme, Name of the Bank/Institution and Branch are to be given.

Note 3: Value of Bonds/Share Debentures as per current market value in Stock exchange in respect of listed companies and books values in case of unlisted firms.

Note 4: Details including amount is to be given separately in respect of each investment.

Note 5: Under (ix) details of movable assets not covered in (i) to (viii) above valuing individually over two months basic pay (where applicable), or ₹ 1.00 lakh may be indicated.

FORM NO. III

Statement of immovable property on first appointment or as on the 31*st March,* 20....
(*e.g.* Lands, House, Shops, Other Buildings, etc.)

(Held by Public Servant, his/her spouse and dependent children)

SL. No.	Description of property (Land/House/ Flat/Shop/ Industrial etc.)	Precise location (Name of District, Division, Taluk and Village in which the property is situated and also its distinctive number, etc.)	Area of land (in case of land and buildings)	Nature of land in case of landed property	Extent of interest	If not in name of public servant, state in whose name held and his/her relationship, if any to the public servant	Date of acquisition	How acquired (whether by purchase, mortgage, lease inheritance, gift or otherwise) and name with details of person/ persons from whom acquired (address and connection of the Government servant, if any, with the person/persons concerned) and cost of acquisition. (Please see Note 1 below)	Present value of the property (If exact value not known, approx. value may be indicated)	Total annual income from the property	Remarks
1	2	3	4	5	6	7	8	9	10	11	12

Date .....

Signature .....

Note (1) : For purpose of Column 9, the term "lease" would mean a lease of immovable property from year to year or for any term exceeding one year or reserving a yearly rent where, however, the lease of immovable property is obtained from a person having official dealings with the public servant, such a lease should be shown in this Column irrespective of the term of the lease, whether it is short term or long term, and the periodicity of the payment of rent.

FORM NO. IV

Statement of Debts and Other Liabilities on first appointment or as on 31*st March,* 20...

Sl. No.	Debtor (Self/ Spouse or dependent children)	Amount	Name and address of Creditor	Date of incurring Liability	Details of Transaction	Remarks
1	2	3	4	5	6	7

Date ..... Signature .....

Note 1: Individual items of loans not exceeding 2 months basic pay (where applicable) and ₹ 1.00 lakh in other cases need not be included.

Note 2. The statement should also include various loans and advances (exceeding the value in Note 1) available from the employer like advance for purchase of conveyance, house building advance, etc. (other than advances of pay and travelling allowance), advance from the GP Fund and loans on Life Insurance Policies and fixed deposits.

Reform in public service delivery system

557. SHRI HUSAIN DALWAI: Will the PRIME MINISTER be pleased to state:

(a) whether Government has prepared a Concept Paper for reforming the public service delivery system, formalities in case of new appointments and issuance of passports, if so, the details in this regard; and

(b) the reasons for bringing such reforms?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) and (b) The Government is committed to reforming the Public Service Delivery System. Ministry of External Affairs has informed that they have already embarked on the Passport Seva Project as part of National e-Governance Plan, which is a Mission Mode Project to deliver all Passport related services to the citizens in a timely, transparent, more accessible and reliable manner. There is no proposal for changes in formalities in case of new appointments.